

**Before the Appellate Tribunal for Electricity
Appellate Jurisdiction**

Appeal No. 123 of 2005

Order dated 06.01.2006

**Present - Hon'ble Mr. Justice Anil Dev Singh, Chairperson
Hon'ble Mr. H.L. Bajaj, Technical Member**

M/s Kashi Vishwanath Steel Ltd. ... Appellant

Versus

Uttaranchal Electricity Regulatory Commission ... Respondent

Counsel for the Appellant - Mr. M. C Bansal

Counsel for the Respondent - Mr M.G. Ramachandran,
Ms. Soumya Sharma
Ms. Taruna Baghel

ORDER

This appeal is directed against the order of the Uttaranchal Electricity Regulatory Commission dated 24.08.2004. This Order was a provisional tariff order. Final Order has been passed by the Uttaranchal Electricity Regulatory Commission on 04.10.2005. Therefore, the provisional Order does not survive as it has merged with the final order passed by the Uttaranchal Electricity Regulatory Commission. Final order dated 04.10.2005 is not the subject matter in the instant Appeal.

In the circumstances, the Appeal has been rendered infructuous. Accordingly, the Appeal is dismissed as having been rendered infructuous.

**(H.L. Bajaj)
Technical Member**

**(Justice Anil Dev Singh)
Chairperson**